

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4367
ANSWERED ON:20.12.2011
TORTURING OF ELDERLY WOMEN
Bali Ram Dr.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of torture/harassment of elderly women by their children and of girls by the male members of the family are registered under the Domestic Violence Act;
- (b) if so, the details of such cases registered during each of the last two years, State-wise; and
- (c) the action taken by the Government to contain domestic violence?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): As per information provided by National Crime records Bureau (NCRB), this specific data is not maintained by NCRB. However, The State/UT wise details of cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted, and persons convicted under Protection of women from Domestic Violence Act, 2005 during 2008-2010 are enclosed at Annexure.

As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime including crime against senior citizen lie with the States/UT administrations. However, the Union government attaches highest importance to the matter of prevention and control of crime against elderly persons and women. Ministry of Home affairs has issued a detailed

advisory dated 27.03.2008, to all the State Governments/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens; sensitization of police personnel regarding safety, security of older persons; regular visit of the beat staff; setting up of toll free senior citizen helpline; setting up of senior citizen security cell; verification of domestic helps, drivers, etc.

Ministry of Home Affairs in a separate advisory issued on 04.09.2009 on prevention of crime against women at point 5 (xxvii) specifically advises the State Governments / UT Administrations to display the name and other details of Protection Officers of the area appointed under the Domestic Violence Act, 2005 at all police stations.